

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 35

CP No. 44/Chd/J&K/2022

Under Section 252(3), CA 2013

In the matter of:-

Techknicon Constructions & Industries Pvt. Ltd. ...Petitioner

Vs.

ROC, J&KRespondent

Present :

Ms. Veenu Marwaha, Advocate for the petitioner.

Mr. Yogesh Putney, Senior Standing Counsel for Income Tax Department.

It is stated by the learned counsel for applicant that an appeal has been preferred before appellate authority of Income Tax and there is already an undertaking given stating that whatever be the decision in the appeal against the outstanding payment, petitioner will make compliance of the order, if any, passed in the appeal. Learned counsel for the applicant is directed to file the affidavit that at the time of striking off, the company was in operation and was carrying on its business. Let the same be filed within two weeks. Let the matter be listed on 12.04.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 06, 2023
VN